[25 August, 2000] KA,J I A SADII	[25 August, 2008]	RAJYA SABH.
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1 2	3	4
Year 2005-06		
2. Construction of Housing Project (2002 houses) at Madhurawads, Visakhapatnam (Rs 139 crores) M/s Visakhapatnam Urban Development Authority	09-06-2005	Andhra Pradesh
3. Madurai Electroplated Industrial Park (MEPIP) at Karisalkulam, Sivagangai (Rs 30 crores) M/s Madurai Eco Electroplating Pvt. Ltd. 22-08-2005 Tamil Nadu	22-08-2005	Tamil Nadu
4. Madurai electroplater's industrial Park (MEIP) M/s Madurai Eco Electroplating Pvt. Ltd.	22-08-2005	Tamil Nadu
Year 2006-07 (as on 21.08.2006)		
5. RMZ Millennium, Chennai M/s RMZ Corporation	22-05-2006	Tamil Nadu

Development and Promotion of Plantation Projacts

3081. SHRI O.T. LEPCHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the details of schemes and programmes formulated and being implemented by Government for development and promotion of plantation projects in the country particularly in the State of Sikkim alongwith the total outlays allocated, released and utilized for the same during the last three years and till date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIORNMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Ministry of Environment and Forests is implementing National Afforestation Programme (NAP) Scheme for regeneration of degraded forests and adjoining areas. The scheme is being implemented through a two-tier decentralized mechanism of Forest Development Agency (FDA) at Forest Division level and Joint Forest Management Committees (JFMCs) at Village level. As on 31.03.2006, 715 FDA projects have been approved in

28 States, including Sikkim, cover a Project area of 9.24 lakh hectares through 23,750 JFMCs. As on 31.03.2006, 7 FDA projects to treat an area of 15,280 hectares through 204 JFMCs have been approved in Sikkim. Statewise number of approved FDA projects, total cost and funds released during last three years (2003-04 to 2005-06) and during 2006-07(as on 14.07.2006) are given in the Statement.

Statement

State-wise approved cost and fund released to FDA projects during 2003-04 to 2006-07 (As on 14.07.2006;

SI.	States/UTs	To	al	Total approved	Fund released
No.		No . of FI	DΑ	cost of the FDA	(Rs. in crores)
		projec	ts	projects(Rs.in	
		approved		Crores)	
1	2		3	2	4 5
1	Andhra Pradesh		32	83.02	34.97
2	Chhattisgarh		32	73.83	46.48
3	Gujarat		21	60.87	25.17
4	Haryana		18	53.44	22.29
5	Himachal Pradesh		27	52.38	29.68
6	Jammu & Kashmir		31	74.61	17.86
7	Karnataka		45	112.15	6189
8	Madhya Pradesh		49	112.48	44.43
9	Maharashtra		45	98.62	44.41
10	Orissa		40	69.65	31.3
11	Punjab		9	17.65	5.85
12	Rajasthan		33	39.22	17.62
13	Tamil Nadu		32	93.6	50.62
14	Uttar Pradesh		58	104.35	57.49
15	Uttaranchal		37	54.17	31.04
16	Goa		3	2.39	0.64
17	Jharkhand		30	56.33	29.41
18	Bihar		10	16.12	8.04
19	Kerala		24	47.54	11.7
20	West Bengal		17	39.07	18.45
	TOTAL (Other States):	5	93	1261.49	589.34

1	2	3	4	5
21	Arunachal Pradesh	19	27.04	8.14
22	Assam	29	36.56	21.53
23	Manipur	13	26.58	21.92
24	Nagaland	16	37.71	21.25
25	Sikkim	7	27.72	14.23
26	Tripura	12	25.57	14.84
27	Mizoram	19	60.12	40.89
28	Meghalaya	7	12	8.13
	TOTAL (NE States):	122	253.3	150.93
	G.Total:	715	1514.79	740.27

Wildlife Crime Control Board

†3082. SHRI MOTILAL VORA: MS. SUSHILA TIRIYA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government propose to constitute Wildlife Crime Control Board for the protection of Wildlives;
- (b) whether a provision would also be made to put a strict check on the smuggling of the hides of wild animals and different parts of their body; and
 - (c) whether Government propose to amend Wildlife Protection Act?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) Yes Sir. The Wildlife (Protection) Amendment Bill 2006 has been passed by the Rajya Sabha and is being moved in the Lok Sabha for creating enabling provisions for constituting the Wildlife Crime Control Bureau. The functions of the Bureau would be as follows:

i. Collect and collate intelligence related to organized wildlife crime activities and to disseminate the same to State and other Enforcement Agencies for swift action to apprehend the criminals and to bring them to justice.

[†] Original notice of the question was received in Hindi.